

...in continuation of previous page

B. Allocation to Individual Investors (After & Multiple Rejections and Withdrawal): The Basis of Allotment to the Individual Investors, at the issue price of ₹ 60/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by 1.29965 **times** i.e. for 60,20,000 Equity Shares. Total number of shares allotted in this category is 46,32,000 Equity Shares to 1,158 successful applicants.

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ratio of allottees to applicants		Serial Number of Qualifying applicants	Number of successful allottees (after rounding)	% to total	Total No. of shares allocated / allotted	% to total	Surplus / Deficit (14)-(7)
							Before Rounding off	After Rounding off								
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)	(13)	(14)	(15)	(16)
1	4000	1505	100.00	6020000	100.00	4632000	3077.74	4000	287	373		1158	100.00	4632000	100.00	0
Grand Total		1505	100	6020000	100	4632000						1158	100	4632000	100	0

C. Allocation to Non-Individual Investor (After Rejections & Withdrawal): The Basis of Allotment to Non- Individual Investors, at the issue price of ₹ 60/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by **0.28444 times** i.e. for **7,68,000** Equity Shares. Total number of shares allotted in this category is **7,68,000** Equity Shares to 105 successful applicants.

The Category-wise details of Basis of Allotment are as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ratio of allottees to applicants		Serial Number of Qualifying applicants	Number of successful allottees (after rounding)	% to total	Total No. of shares allocated /allotted	% to total	Surplus/ Deficit (14)-(7)
							Before Rounding off	After Rounding off								
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)	(13)	(14)	(15)	(16)
1	6000	80	76.19	480000	62.50	1687500	21093.75	6000	1	1		80	76.19	480000	62.50	-1207500
2	8000	16	15.24	128000	16.67	450000	28125.00	8000	1	1		16	15.24	128000	16.67	-322000
3	10000	1	0.95	10000	1.30	35156	35156.25	10000	1	1		1	0.95	10000	1.30	-25156
4	18000	7	6.67	126000	16.41	442969	63281.25	18000	1	1		7	6.67	126000	16.41	-316969
5	24000	1	0.95	24000	3.13	84375	84375.00	24000	1	1		1	0.95	24000	3.13	-60375
GRAND TOTAL		105	100	768000	100	2700000						105	100	768000	100	-1932000

The Board of Directors of the Company at its meeting held on September 10, 2026 has taken on records the Basis of Allotment of Equity shares, as approved by the Designated stock Exchange viz. BSE Limited and has authorized the corporate action for the transfer and allotment of the Equity Shares to various successful applicants.

The CAN and allotment advice and / or notices shall be dispatched to the E-mail ids / address of the investors as registered with the depositories on or before September 11, 2026. Further, the instructions to Self-Certified Syndicate Banks for unblocking of funds have been processed on or before September 11, 2026. The Equity Shares allotted to successful applicants are being credited to their beneficiary accounts subject to validation of the accounts details with the depositories concerned. In case the same is not received within 10 days, investors may contact the Registrar to the Issue at the given address given below. The Company is taking steps to get the Equity Shares admitted for trading on the BSE SME Platform within 3 working days from the Closure of the Issue. The trading is proposed to commence on September 15, 2026, subject to receipt of listing and trading approvals from the BSE.

Note: All capitalized terms used and not specifically defined herein shall have the same meaning as ascribed to them in the Prospectus.

The Lead Manager associated with the Issue have handled 14 SME public issues and NIL Main Board Public Issues during the current financial year and three financial years preceding the current Financial Year as described below:

Type	FY 2026-27	FY 2025-26	FY 2024-25	Total
SME IPO	7	6	1	14
Main Board IPO	-	-	-	-
Total	7	6	1	14
Status upto September 11, 2026	7	6	1	14

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issuer, **KFIN TECHNOLOGIES LIMITED** at www.kfintech.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, Serial number of the Application Form, Number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



KFIN TECHNOLOGIES LIMITED
Add: Selenium, Tower B, Plot No.- 31 & 32, Financial District, Nanakramguda, Serili, Ngampally, Rangareddi, Hyderabad, Telangana- 500032
Tel. No.: +91-4067162222 / 18003094001
Email: apanalogistics.ipo@kfintech.com | **Investor Grievance Email:** einward.ris@kfintech.com
Website: www.kfintech.com
SEBI Registration No.: INR0000000221
Contact Person: Mr. M. Murali Krishna

For Apana Logistics Limited
On behalf of Board of Directors
Sd/-
Ms. Kiran Joshi
Company Secretary and Compliance Officer

Date: September 11, 2026
Place: Kolkata

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF APANA LOGISTICS LIMITED
APANA LOGISTICS LIMITED, is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Kolkata-I on September 01, 2026. The Prospectus is available on the website of the Lead Manager at www.corporatemakers.in, the website of the BSE Limited i.e. <https://www.bsesme.com> and website of the Issuer Company at www.apanalogistics.com. Investor should read the Prospectus carefully, including the **“Risk Factors”** beginning on page 22 of the Prospectus before making any investment decision.
The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the **“Securities Act”**) or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, “U.S. persons” (as defined in Regulations of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States to “qualified institution buyers”, as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulations under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Application may not by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.



NOTICE REGARDING FRAUDULENT ACTIVITY MISUSING THE NAME OF ECONO BROKING PVT. LTD.

It has come to our attention that an unknown person or group is fraudulently impersonating Econo Broking Pvt. Ltd., misusing name of our company and sending Text or Whats App SMS with Tag "LIVE Trade" with Amount Credited in client's account and link to check balance, falsely claiming to represent our company. We hereby clarify that Econo Broking Pvt. Ltd. has no connection whatsoever with these individuals or groups. We do not send any such messages or messages with link to check balances. We have never authorize anyone to send such messages. Any such individual or groups sending SMS on name of our company through Text or on WhatsApp are fraudulent, misleading, and unauthorised. Investors are strongly advised not to engage with or act upon any communication from such unauthorised sources and also not to click the link received through such SMS Text or Whats App. Please verify all information through our official website or contact us at info@econobroking.com.
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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRAKASH GOLD PALACE PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor Prakash Gold Palace Private Limited
2	Date of incorporation of corporate debtor 12.06.1998
3	Authority under which corporate debtor is incorporated / registered ROC Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U36911TN1998PTC040659
5	Address of the registered office and principal office (if any) of corporate debtor Reg Office: 114, Pura Saiwalkam High Road, Kellis, Chennai-600010. Principal Office: (1) First Floor, No.134, NSC Bose Road, Sowcarpet, Chennai-600001 (2) No 8A and 8B, Raja Bagan Lane, Kolkata - 700030 (3) Ground Floor, 203, Bank House, Kalbadvi Road, Kalbadavi, Mumbai, Maharashtra - 400002
6	Insolvency commencement date in respect of corporate debtor 08.09.2026 (Order copy uploaded on 11.09.2026)
7	Estimated date of closure of insolvency resolution process 07.03.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional R. Raghavendran , B.Com,FCA, CISA, IBB/IPA-001/IP-P00211 /2017- 18/10411
9	Address and e-mail of the interim resolution professional, as registered with the Board Flat No.3, Dhruvatar Apartments, 241, Dr. Rajendraprasad Road, Tatabad, Coimbatore - 641012. E mail: ragavca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional Flat No.3, Dhruvatar Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore - 641012. E mail: cirp.prakashgoldpalace@gmail.com
11	Last date for submission of claims 25.09.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not identified as on date.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not identified as on date
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Chennai, Court I, has ordered the commencement of a corporate insolvency resolution process of the **M/s Prakash Gold Palace Private Limited** vide order no. CP/IBC/75(CHE)/2026 on 08.09.2026.(Order copy uploaded on 11.09.2026)
The creditors of M/s. Prakash Gold Palace Private Limited, are hereby called upon to submit their claims with proof on or before **25.09.2026** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
R. Raghavendran, B. Com, FCA, CISA, Interim Resolution Professional for M/s. Prakash Gold Palace Private Limited Registered Number IBB/IPA-001/IP-P00211/2017-18/10411 AFA Valid till 31.12.2026.



UltraTech Cement Limited
Registered Office: 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai 400 093
Tel No.: 022-66917800/23267800; **Website:** www.ultratechcement.com; **CIN:** L26940MH2000PLC128420

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given pursuant to and in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard - 2 on General Meetings, read with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot through e-voting vide various circulars issued by MCA (collectively referred to as "MCA Circulars") and other applicable laws and regulations, as amended from time to time (including any statutory modification(s) or amendment(s) or re-enactment thereof for the time being in force), to the Members of UltraTech Cement Limited (hereinafter referred to as "the Company") to transact the following special business, by remote e-voting process ("remote e-voting") only:

Sr. No.	Resolution	Type
1.	Re-appointment of Mr. Vivek Agrawal (DIN: 10599212) as Whole-time Director and Chief Marketing Officer	Ordinary Resolution

In compliance with the applicable provisions, the Postal Ballot Notice along with the Explanatory Statement ("Notice") has been emailed on Friday, 11th September, 2026 only to Members whose names appeared in the Register of Members / List of Beneficial Owners maintained by the Company / KFin Technologies Limited ("KFin"), Registrar and Share Transfer Agent of the Company and the Depositories (i.e., National Securities Depository Limited and Central Depository Services (India) Limited) and whose email IDs are registered with the Company Depository Participant(s). As per the MCA Circulars, physical copies of the Notice, postal ballot forms and prepaid business reply envelopes are not being sent to Members for this Postal Ballot.

The Company is pleased to provide its members with the facility of remote e-voting through electronic voting services arranged by KFin. In terms of SEBI Master Circular dated 30th January, 2026, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of Depository Participant(s). The process and manner for remote e-voting through various modes is provided in the Postal Ballot Notice.

Facility to exercise vote through remote e-voting will be available during the following period:

Commencement of remote e-voting	End of remote e-voting
Saturday, 12 th September, 2026 (9:00 a.m. IST)	Sunday, 11 th October, 2026 (5:00 p.m. IST)

The remote e-voting module shall be disabled by KFin for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently or cast the vote again. The cut-off date for determining the eligibility of Members for remote e-voting is Friday, 4th September, 2026.

The Notice is available on the Company's website at www.ultratechcement.com, KFin's website at <https://evoting.kfintech.com> and website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively. Members who do not receive the Notice may download it from the above-mentioned websites.

The relevant documents referred to in the Notice and the Explanatory Statement shall be available for inspection electronically without any fee by the Members from the date of dispatch of the Notice until the last date of the remote e-voting process. Members seeking to inspect such documents can send an email at utclp26@adityabirla.com from their registered email addresses mentioning their name, folio numbers/DP ID and Client ID with the subject line "UltraTech Cement Limited Postal Ballot 2026".

The resolution, if passed by requisite majority, shall be deemed to have been passed on Sunday, 11th October, 2026 i.e. the last date specified for receipt of votes through the remote e-voting process.

In case of any query and/ or assistance required, Members may refer to the Help & Frequently Asked Questions ("FAQs") available at the download section of <https://evoting.kfintech.com> or contact Mr. Dnyanesh Gharole, Vice President – Corporate Registry or Mr. Satish Pojary, Senior Manager - Corporate Registry, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032, at the email ID evoting@kfintech.com or on phone no.: 040-6716 1500 or call KFin's toll free No.: 1800 309 4001 for any further clarifications/ technical assistance that may be required.

Members are requested to carefully read all the Notes set out in the Postal Ballot Notice and in particular, "Instructions for remote e-voting" section before casting their vote.

For UltraTech Cement Limited
Dhiraj Kapoor
Company Secretary

Place: Mumbai
Date : 11th September, 2026

ORIENT PAPER & INDUSTRIES LIMITED
CIN: L21011OR1936PLC000117
Regd. Office: Unit – VIII, Plot No. 7, Bhoinagar, Bhubaneswar – 751012 (Odisha)
Ph: (0674) 2396930, E-mail: cosec@opil.in | Website: www.orientpaper.in

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 ('Act') read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 and other applicable provisions of the Act for the time being in force and as amended from time to time, Orient Paper & Industries Limited ("Company") is seeking approval from its Members for passing of Resolution as set out in the Postal Ballot Notice dated 7th September, 2026, by way of electronic voting.

In accordance with the guidelines prescribed by the Ministry of Corporate Affairs for holding general meetings/conducting postal ballot process through e-voting vide general circulars issued in this connection, the Postal ballot notice along with the instructions regarding e-voting has been sent only by email on **Friday, 11th September, 2026** to all the shareholders of the Company whose names appear on the Register of Members/List of Beneficial Owners as on **Friday, 4th September, 2026** ('Cut-Off Date') received from the Depositories and whose e-mail address is registered with the Company / the Depository Participant(s). Members are required to communicate their assent or dissent through remote e-voting system only. Physical copies of Notice along with Postal Ballot Forms and pre-paid business reply envelopes have not been sent to members.

The Postal Ballot Notice is also available on the website of the Company at www.orientpaper.in, on the website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at www.evoting.nsdl.com.

Members whose email addresses are not registered can register the same in the following manner:

a. Members holding share(s) in physical mode, can send KYC forms - ISR-1, ISR-2 and SH-13 (please download the form from KFIN website- <https://ris.kfintech.com/clientservices/iscs/isrforms.aspx>) along with request letter mentioning your folio number, to be registered along with copy of self-attested PAN, Aadhaar and supporting the registered address/Bank details/E-mail and Mobile no. of the member, by post to the RTA of the Company. In case of any queries, please contact Mr. S Balaji Reddy, Sr. Manager of KFin Technologies Limited at 1800 309 4001 (Toll Free) or by email to the company at cosec@opil.in.

b. Members holding share(s) in electronic mode are requested to register / update their e-mail address with their respective Depository Participants ("DPs") for receiving all communications from the Company electronically.

The Company has engaged the services of NSDL as an agency to provide e-Voting facility to all its members. The instructions for e-voting are provided as part of this Postal Ballot Notice which the members are requested to read carefully before casting their vote.

Mr. Atul Kumar Labh, Practicing Company Secretary (Membership No. 4848, CP No. 3238), Partner of M/s. Labh & Labh Associates, Company Secretaries (Firm Registration No. P2025VB105500), have been appointed as the Scrutinizer to scrutinize the Postal Ballot process, in a fair and transparent manner.

The e-voting period commences at 9:00 A.M. (IST) on **Wednesday, 16th September, 2026 and ends at 5:00 P.M. (IST) on Thursday, 15th October, 2026**. The e-voting module shall be disabled by the NSDL for voting thereafter. During this period, shareholders of the Company, holding shares, either in physical form or in dematerialized form, as on the cut-off date of **Friday, 4th September, 2026**, may cast their vote electronically. Once the vote on a resolution is cast, the shareholder shall not be allowed to change it subsequently. The Scrutinizer will submit his report, after completion of scrutiny, to the Chairman or any person authorized by him, on or before **Friday, 16th October, 2026**. The declared results along with the report of the Scrutinizer shall be forwarded to the BSE and NSE and shall be uploaded to the website of the Company www.orientpaper.in and on the website of NSDL at www.evoting.nsdl.com and will be displayed at its Registered Office immediately after the declaration of the result.

In case of any queries/grievance related to e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> or call on 022 – 4886 7000 or a send a request to Ms. Pallavi Mhatre, A/P, NSDL, at evoting@nsdl.com.

For ORIENT PAPER & INDUSTRIES LIMITED
Sd/-
R P Dutta
Company Secretary

Place: Kolkata
Date : 11th September, 2026

